



FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

**COMMITTEE
ON
PUBLIC UNDERTAKINGS
(2016-2019)**

SEVENTY SECOND REPORT

(Presented on 25-6-2018)

**SECRETARIAT OF THE KERALA LEGISLATURE
THIRUVANANTHAPURAM**

2018

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

**COMMITTEE
ON
PUBLIC UNDERTAKINGS
(2016-2019)**

SEVENTY SECOND REPORT

On

**The Action Taken by Government on the recommendations contained
in the Sixteenth Report of the Committee on Public Undertakings
(2016-2019) relating to Kerala Agro Machinery Corporation
Limited based on the Report of the Comptroller and
Auditor General of India for the year ended
31st March 2011**

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COMMITTEE ON PUBLIC UNDERTAKINGS (2016-2019)

Composition

Chairman:

Shri C. Divakaran.

Members:

Shri T. A. Ahammed Kabeer

Shri K. B. Ganesh Kumar

Shri C. Krishnan

Shri S. Rajendran

Shri Thiruvanchoor Radhakrishnan

Shri P. T. A. Rahim

Shri Raju Abraham

Shri Sunny Joseph

Shri C. F. Thomas

Shri P. Unni.

Legislature Secretariat:

Shri V. K. Babu Prakash, Secretary

Smt. G. Sumakumari, Special Secretary

Shri Harish G., Deputy Secretary

Smt. Deepa. V., Under Secretary.

INTRODUCTION

I, the Chairman, Committee on Public Undertakings having been authorised by the Committee to present the Report on their behalf, present this Seventy Second report on the Action Taken by Government on the recommendations contained in the Sixteenth Report of the Committee on Public Undertakings (2016-2019) relating to the Kerala Agro Machinery Corporation Limited based on the Reports of the Comptroller and Auditor General of India for the year ended 31st March 2011 (Commercial).

The statements of Action Taken by the Government included in this report was considered by the Committee constituted for the year (2016-2019) in its meeting held on 20-7-2017.

This Report was considered and approved by the Committee at its meeting held on 19-6-2018.

The Committee place on record their appreciation for the assistance rendered to them by the Accountant General (Audit), Kerala during the examination of the Action Taken Statements included in this Report.

Thiruvananthapuram,
19th June, 2018.

C. DIVAKARAN,
Chairman,
Committee on Public Undertakings.

REPORT

This Report deals with the Action Taken by Government on the recommendations contained in the Sixteenth Report of the Committee on Public Undertakings (2016-2019) relating to Kerala Agro Machinery Corporation Limited based on the Report of the Comptroller and Auditor General of India for the year ended 31st March 2011 (Commercial).

The Sixteenth Report of the Committee on Public Undertakings (2016-2019) was presented to the House on 9th March 2017. The Report contained two recommendations in para numbers 3 and 4 relating to Kerala Agro Machinery Corporation Limited under Agriculture Department and the Government furnished Action Taken Statements to both of them. The Action Taken Statement on para Nos. 3 & 4 was received on 25-7-2017. The Committee (2016-2019) considered the Action Taken Statements furnished by the Government on para Nos. 3 & 4 at its meeting held on 27-9-2017.

The Committee accepted the reply to the recommendation in para Nos. 3 & 4 without remarks. These recommendations and the replies there on furnished by the Government are included in this Report.

**REPLIES FURNISHED BY THE GOVERNMENT ON THE
RECOMMENDATIONS OF THE COMMITTEE WHICH
HAS BEEN ACCEPTED BY THE COMMITTEE**

Sl. No.	Para No.	Department Concerned	Conclusions/Recommendations	Action taken by the Government
1	3	Agriculture	The Committee takes stock of the Government reply with regard to the unscrupulous deposit of surplus fund in State Treasury for shorter duration instead of longer durations. The Committee grudgingly admits the reply and warns the corporation that in future it should be more judicious and vigilant while depositing surplus funds to avoid interest loss.	The company had withdrawn the major portion of its treasury deposits for the ongoing projects and now the company is depositing its funds for 13 month as the interest rate for the deposit of 13 months is higher than the interest rate of deposit for longer duration.
2	4	Agriculture	The Committee shows its displeasure towards the laxity shown by the Corporation in exercising due diligence in deducting TDS in time and thereby inviting extra tax burden. The Committee insists that such negligence should not be repeated and advises to take precautions to avoid these types of lapses in future.	The Company has been taken necessary steps to ensure the compliance of various provisions of Income Tax Act and now TDS is remitted in all applicable cases and remitted on due dates.

C. DIVAKARAN,
Chairman,

Committee on Public Undertakings.

Thiruvananthapuram,
19th June, 2018.

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